

## High Court of Jammu and Kashmir at Srinagar

To

✓ The CPC e-Courts,  
High Court of J&K,  
(Main Wing), Srinagar.

No:- 20045/45      Dated :- 01/08/2018


**Subject:-** Comprehensive guidelines regarding service of summons /notices /Judicial process in criminal matters on the persons residing abroad-regarding.

**Sir,**

On the subject cited above, I am desired to forward herewith a copy of communication No. 25016/17/2007-LC (Part) dated 16.07.2018 received from Under Secretary to the Govt. of India, Ministry of Home Affairs, IS.II Division/Legal Cell, New Delhi along with its enclosures with the request to upload the same on the High Court website for information all concerned.

Matter be treated as most urgent.

Yours faithfully,

  
(Mohammad Yasin Beigh)  
Joint Registrar (Adm.)

31-07-2018

Encl: 11

No. 25016/17/2007-LC (Part)  
Government of India  
Ministry of Home Affairs  
IS.II Division/Legal Cell

Second Floor, Major Dhyan Chand National Stadium  
Opposite India Gate, New Delhi-110 001

Dated the 16<sup>th</sup> July, 2018

To

The Registrar General/ Assistant Registrar  
[As per list]

Subject:- Comprehensive guidelines regarding service of summons/notices/judicial process  
in criminal matters on the persons residing abroad – regarding

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Sir/Madam,

The undersigned is directed to state that CBI, New Delhi vide their letter No. IP-05/009/2003-168 dated 06.06.2018 have informed that a case was received in CBI under the guidelines regarding service of summons/notices/judicial process on the persons residing abroad allegedly issued by Shri L.C. Goyal, Under Secretary to the Govt. of India, Ministry of Home Affairs, (OIA-II C Section), IS.II Division vide File No. OI-19013/35/2018-OIA-II(c)Griev dated 26<sup>th</sup> April, 2018 containing draft request to serve a summons in Canada (copy enclosed). On examination, it is found that the letter is fake and fabricated.

2. In this regard, it is stated that Ministry of Home Affairs has issued comprehensive guidelines vide letter No.25016/17/2007-Legal Cell dated 11<sup>th</sup> Feb, 2009 for service of summons/notices/judicial process in criminal matters, which is placed at MHA website i.e. [http://mha.nic.in/sites/upload\\_files/mha/files/pdf/Guid\\_service\\_pro250309.pdf](http://mha.nic.in/sites/upload_files/mha/files/pdf/Guid_service_pro250309.pdf) and CBI website i.e. [http://cbi.gov.in/interpol/mha\\_circ\\_service\\_process.pdf](http://cbi.gov.in/interpol/mha_circ_service_process.pdf). A copy of the guidelines is also enclosed herewith with the request to adhere with the same while issuing summons/notices/judicial processes in criminal matters upon persons residing abroad as the requests under aforesaid OIA guidelines may not be entertained being fake and fabricated.

Encl: As above

*V. Vishwanathan*  
(V. Vishwanathan)  
Under Secretary to the Govt. of India  
Tele. 2307 5334

Copy to:-

Shri Tanmaya Behara, Assistant Director, Central Bureau of Investigation, IPCC, Plot No. 5B, 6<sup>th</sup> Floor, CGO Complex, Lodhi Road, New Delhi - 110 003 – w.r.t. letter No. IP-05/009/2003-915(1) dated 28.06.2018

